

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) (Ins) No. 05 of 2021**

**In the matter of:**

**CMF Asset Reconstruction Pvt. Ltd.**

**....Appellant**

**Vs.**

**Vishram Narayan Panchpor**

**Resolution Professional & Ors.**

**....Respondents**

**Present**

**For Appellant: Mr. Srishti Mishra, Advocate**

**For Respondent: Mr. Dhaval S. Deshpande, Advocate for R-1 & 3**

**Mr. Vishram Narayan Panchpor (RP)**

**Mr. Amir Ariswala, Advocate for R-2.**

**ORDER  
(Virtual Mode)**

**22.03.2021:** Ms. Srishti Mishra, Proxy Counsel appearing for the Appellant submits that arguing counsel Ms. Ruchi Kohli is unwell. Therefore, the matter may be adjourned. Considered the submissions, the matter is adjourned.

Let the matter be fixed 'For Hearing' on **08<sup>th</sup> April, 2021 at top of the list.**

Interim Order to continue till next date of hearing.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

SC/RR